

DIVISION BENCH

ITEM NO.1

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No. 62/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 10th November, 2023

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S. CORNISH ALUMINIUM INDIA PVT. LTD. V/S BHOLASINGH JAIPRAKASH CONSTRUCTION LTD.
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Vivek Sethi, Adv.

: For the Operational Creditor

ORDER

1. After arguing for some time, Ld. Counsel representing the Operational Creditor seeks a short adjournment to file an affidavit clarifying as to how the project which was being undertaken by the Operational Creditor on behalf of the Corporate Debtor and the invoices were for three different specific locations and how the amount allegedly due to be paid by the Corporate Debtor would cover with respect to all these three sites, so as to make the amount of the default as claimed in Part IV to meet the threshold limit as required under section 4 of the IBC, 2016.
2. Let the clarification by way of the affidavit to come up within a period of two weeks. Matter be adjourned for 18th December, 2023.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

10th November, 2023

*Avaneesh Kumar Singh
(Stenographer)*